



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-17/2003/755/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri S. K. Poddar
District & Sessions Judge,
Morigaon.

Dated Guwahati, the 7th February, 2020.

Sub:- **Casual leave.**

Ref:- Letter No. DJM/813 dated 05.02.2020.

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave for one day on 10.02.2020 along with station leave permission, with your official vehicle, at your own cost, from the afternoon of 08.02.2020 till the evening of 10.02.2020, as prayed for. However, you are asked to make your own arrangement regarding driver of your official car during the period.

The Civil Judge & Asstt. Sessions Judge, Morigaon and in her absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sdt-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-17/2003/756/A, dated 7.2.2020

Copy to:

1. The Systems Analyst, Gauhati High Court.

07/2/2020

JT. REGISTRAR (VIGILANCE)